

Name of Corporate Debtor:		Sindhu Cargo Services Private Limited													
Date of Commencement of Liquidation:		23-07-2025													
List of Creditors as on:		13-11-2025													
List of secured financial creditors															
(Amount in ₹)															
Sl. No.	Name of creditor	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	Union Bank of India	22-08-2025	78,31,36,148	78,31,36,148	Secured	4,29,00,000	Yes	1. Exclusive charge by way of Hypothecation of entire current assets of Company (both present and future). 2. EM on Flat No. B1, & B2 in basement Floor & Flat No. 111 , 114 in 1st Floor, "Connection Point" Apartment, A- Block, PID, bi, 73-92-5 & 73-92-5/1, Civil Aviation Road, Konena Agrahara, Bengaluru, undivided share of land is 1,727 sq. ft., ad super built up area Flat B1- 2007.00 Sq. ft, Flat B2-1673.00 Sq. ft, Flat 111-1,100 Sq. ft, Flat 114- 1300 Sq. ft owned by M/s. Sindhu Cargo Services Private Limited.	78,31,36,148	96.21%	0	0	-	-	an order dated 07.08.2023 of the City Civil Court in OS No. 1514/2023 is an injunction order restraining the parties to the Suit from – (i) interfering with the Plaintiffs’ (Mr. Vikram Prabhakar and Mr. Abdul Asgar Asadi) peaceful possession and enjoyment of the property, and (ii) from alienating the property either by way of advertising or offering for sale, or purporting to sell, or in any other manner till the disposal of the Suit. A document purporting to be the schedule of properties is given, which mentions the premises owner by the Corporate Debtor at Connection Point at Schedule J to M.
2	Tata Capital Limited	22-08-2025	2,39,14,732	2,39,14,732	Secured	2,39,14,732	No	Deed of Guarantee dated 31st May 2017 was executed by and between the Financial Creditor and the Gopalappa Balaraju & Vedavathi Balaraju thereby duly guaranting the repayment of the amount due and payable in case of default by the Corporate Debtor	2,39,14,732	2.94%	0	0	-	-	
3	HDFC Bank Limited	22-08-2025	69,34,262	69,34,262	Secured	69,34,262.00	No	Secured against theCommercial Vehicles of the Corporate Debtor	69,34,262	0.85%	0	0	-	-	
Total			81,39,85,142	81,39,85,142		4,29,00,000.00			81,39,85,142	100.00%	0	0	-	-	-